

Self appraisal report for Year (2022-23)

Ministry Name: Ministry of Law & Justice

Department Name: Department of Justice

Public Authority Name: Chhatisgarh High Court

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
1	Organisation and Function				
1.1	Particulars of its organisation, functions and duties [Section 4(1)(b)(i)]				
1.1.1	Name and address of the Organization	Fully Met	1.28	1.28	https://highcourt.cg.gov.in/
1.1.2	Head of the organization	Fully Met	1.28	1.28	https://highcourt.cg.gov.in/sittingjudges/sitting.html
1.1.3	Vision, Mission and Key objectives	Not Met	1.28	0	empty
1.1.4	Function and duties	Not Met	1.28	0	empty
1.1.5	Organization Chart	Not Met	1.28	0	empty
1.1.6	Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt	Not Met	1.28	0	empty
1.2	Power and duties of its officers and employees [Section 4(1) (b)(ii)]				
1.2.1	Powers and duties of officers (administrative, financial and judicial)	Fully Met	1.54	1.54	https://highcourt.cg.gov.in/rule.html
1.2.2	Power and duties of other employees	Fully Met	1.54	1.54	https://highcourt.cg.gov.in/rule.html
1.2.3	Rules/ orders under which powers and duty are derived and	Fully Met	1.54	1.54	https://highcourt.cg.gov.in/rule.html
1.2.4	Exercised	Not Met	1.54	0	empty
1.2.5	Work allocation	Not Met	1.54	0	empty
1.3	Procedure followed in decision making process [Section 4(1)(b)(iii)]				
1.3.1	Process of decision making Identify key decision making points	Not Met	1.54	0	empty
1.3.2	Final decision making authority	Not Met	1.54	0	empty
1.3.3	Related provisions, acts, rules etc.	Not Met	1.54	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
1.3.4	Time limit for taking a decisions, if any	Not Met	1.54	0	empty
1.3.5	Channel of supervision and accountability	Not Met	1.54	0	empty
1.4	Norms for discharge of functions[Section 4(1)(b)(iv)]				
1.4.1	Nature of functions/ services offered	Partially Met	1.54	0.77	https://highcourt.cg.gov.in/rule.html
1.4.2	Norms/ standards for functions/ service delivery	Partially Met	1.54	0.77	https://highcourt.cg.gov.in/rule.html
1.4.3	Process by which these services can be accessed	Partially Met	1.54	0.77	https://highcourt.cg.gov.in/rule.html
1.4.4	Time-limit for achieving the targets	Not Met	1.54	0	empty
1.4.5	Process of redress of grievances	Fully Met	1.54	1.54	https://highcourt.cg.gov.in/
1.5	Rules, regulations, instructions manual and records for discharging functions[Section 4(1)(b)(v)]				
1.5.1	Title and nature of the record/ manual /instruction.	Fully Met	1.92	1.92	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf
1.5.2	List of Rules, regulations, instructions manuals and records.	Fully Met	1.92	1.92	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf
1.5.3	Acts/ Rules manuals etc.	Fully Met	1.92	1.92	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf
1.5.4	Transfer policy and transfer orders	Fully Met	1.92	1.92	https://highcourt.cg.gov.in/officeorder1/2023/officeorder.html
1.6	Categories of documents held by the authority under its control[Section 4(1)(b) (vi)]				
1.6.1	Categories of documents	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/
1.6.2	Custodian of documents/categories	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/
1.7	Boards, Councils, Committees and other Bodies constituted as part of the Public Authority [Section 4(1)(b)(viii)]				
1.7.1	Name of Boards, Council, Committee etc.	Not Applicable	0	0	empty
1.7.2	Composition	Not Applicable	0	0	empty
1.7.3	Dates from which constituted	Not Applicable	0	0	empty
1.7.4	Term/ Tenure	Not Applicable	0	0	empty
1.7.5	Powers and functions	Not Applicable	0	0	empty
1.7.6	Whether their meetings are open to the public?	Not Applicable	0	0	empty
1.7.7	Whether the minutes of the meetings are open to the public?	Not Applicable	0	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
1.7.8	Place where the minutes if open to the public are available?	Not Applicable	0	0	empty
1.8	Directory of officers and employees[Section 4(1) (b) (ix)]				
1.8.1	Name and designation	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/
1.8.2	Telephone , fax and email ID	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/
1.9	Monthly Remuneration received by officers & employees including system of compensation[Section 4(1) (b) (x)]				
1.9.1	List of employees with Gross monthly remuneration	Not Applicable	0	0	empty
1.9.2	System of compensation as provided in its regulations	Not Applicable	0	0	empty
1.10	Name, designation and other particulars of public information officers[Section 4(1) (b) (xvi)]				
1.10.1	Name and designation of the public information officer (PIO), Assistant Public Information officer (APIO) & Appellate Authority	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf
1.10.2	Address, telephone numbers and email ID of each designated official.	Fully Met	3.85	3.85	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf
1.11	No. Of employees against whom Disciplinary action has been proposed/ taken(Section 4(2))				
1.11.1	No. of employees against whom disciplinary action has been (i) Pending for Minor penalty or major penalty proceedings	Not Applicable	0	0	empty
1.11.2	(ii) Finalised for Minor penalty or major penalty proceedings	Not Applicable	0	0	empty
1.12	Programmes to advance understanding of RTI(Section 26)				
1.12.1	Educational programmes	Not Applicable	0	0	empty
1.12.2	Efforts to encourage public authority to participate in these programmes	Not Applicable	0	0	empty
1.12.3	Training of CPIO/APIO	Not Applicable	0	0	empty
1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Not Applicable	0	0	empty
1.13	Transfer policy and transfer orders[F No. 1/6/2011- IR dt. 15.4.2013]				
1.13.1	Transfer Policy And Transfer Orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Partially Met	7.69	3.85	https://highcourt.cg.gov.in/officeorder1/2023/officeorder.html
Total			69	46	
2	Budget and Programme				
2.1	Budget allocated to each agency including all plans, proposed expenditure and reports on disbursements made etc.[Section 4(1)(b)(xi)]				
2.1.1	Total Budget for the public authority	Not Applicable	0	0	empty
2.1.2	Budget for each agency and plan & programmes	Fully Met	10	10.00	https://highcourt.cg.gov.in/rule/rti_dpart_info.pdf

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
2.1.3	Proposed expenditures	Not Applicable	0	0	empty
2.1.4	Revised budget for each agency, if any	Not Applicable	0	0	empty
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable	0	0	empty
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR dt. 11.9.2012)				
2.2.1	Budget	Not Met	16.67	0	empty
2.2.2	Foreign and domestic Tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the heads of the Department.- (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	Not Met	16.67	0	empty
2.2.3	Information related to procurements- (a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, (c) The works contracts concluded – in any such combination of the above-and, (d) The rate/ rates and the total amount at which such procurement or works contract is to be executed.	Not Met	16.67	0	empty
2.3	Manner of execution of subsidy programme [Section 4(i)(b)(xii)]				
2.3.1	Name of the programme of activity	Not Applicable	0	0	empty
2.3.2	Objective of the programme	Not Applicable	0	0	empty
2.3.3	Procedure to avail benefits	Not Applicable	0	0	empty
2.3.4	Duration of the programme/ scheme	Not Applicable	0	0	empty
2.3.5	Physical and financial targets of the programme	Not Applicable	0	0	empty
2.3.6	Nature/ scale of subsidy /amount allotted	Not Applicable	0	0	empty
2.3.7	Eligibility criteria for grant of subsidy	Not Applicable	0	0	empty
2.3.8	Details of beneficiaries of subsidy programme (number, profile etc)	Not Applicable	0	0	empty
2.4	Discretionary and non-discretionary grants [F. No. 1/6/2011-IR dt. 15.04.2013]				
2.4.1	Discretionary and non-discretionary grants/ allocations to State Govt./ NGOs/other institutions	Not Applicable	0	0	empty
2.4.2	Annual accounts of all legal entities who are provided grants by public authorities	Not Applicable	0	0	empty
2.5	Particulars of recipients of concessions, permits of authorizations granted by the public authority[Section 4(1) (b) (xiii)]				
2.5.1	Concessions, permits or authorizations granted by public authority	Not Applicable	0	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
2.5.2	For each concessions, permit or authorization granted - (a) Eligibility criteria, (b) Procedure for getting the concession/ grant and/ or permits of authorizations, (c) Name and address of the recipients given concessions/ permits or authorizations, (d) Date of award of concessions/ permits of authorizations	Not Applicable	0	0	empty
2.6	CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2013]				
2.6.1	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Not Met	50	0	empty
Total			110	10	
3	Publicity Band Public interface				
3.1	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or implementation thereof [Section 4(1)(b)(vii)] [F No 1/6/2011-IR dt. 15.04.2013]				
3.1.1	Relevant Acts, Rules, Forms and other documents which are normally accessed by citizens	Not Applicable	0	0	empty
3.1.2	Arrangements for consultation with or representation by - (a) Members of the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors,(c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants	Not Applicable	0	0	empty
3.1.3	Public- private partnerships (PPP)- Details of Special Purpose Vehicle (SPV), if any	Not Applicable	0	0	empty
3.1.4	Public- private partnerships (PPP)- Detailed project reports (DPRs)	Not Applicable	0	0	empty
3.1.5	Public- private partnerships (PPP)- Concession agreements.	Not Applicable	0	0	empty
3.1.6	Public- private partnerships (PPP)- Operation and maintenance manuals	Not Applicable	0	0	empty
3.1.7	Public- private partnerships (PPP) - Other documents generated as part of the implementation of the PPP	Not Applicable	0	0	empty
3.1.8	Public- private partnerships (PPP) - Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government	Not Applicable	0	0	empty
3.1.9	Public- private partnerships (PPP) -Information relating to outputs and outcomes	Not Applicable	0	0	empty
3.1.10	Public- private partnerships (PPP) - The process of the selection of the private sector party (concessionaire etc.)	Not Applicable	0	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
3.1.11	Public- private partnerships (PPP) - All payment made under the PPP project	Not Applicable	0	0	empty
3.2	Are the details of policies / decisions, which affect public, informed to them[Section 4(1) (c)]				
3.2.1	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year	Not Met	16.67	0	empty
3.2.2	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Outline the Public consultation process	Not Met	16.67	0	empty
3.2.3	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy	Not Met	16.67	0	empty
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [Section 4(3)]				
3.3.1	Use of the most effective means of communication - Internet (website)	Fully Met	50	50.00	https://highcourt.cg.gov.in/
3.4	Form of accessibility of information manual/ handbook[Section 4(1)(b)]				
3.4.1	Information manual/handbook available in Electronic format	Partially Met	25	12.50	https://highcourt.cg.gov.in/rti.html
3.4.2	Information manual/handbook available in Printed format	Partially Met	25	12.50	https://highcourt.cg.gov.in/rti.html
3.5	Whether information manual/ handbook available free of cost or not [Section 4(1)(b)]				
3.5.1	List of materials available Free of cost	Not Met	25	0	empty
3.5.2	List of materials available At a reasonable cost of the medium	Not Met	25	0	empty
Total			200	75	
4	E-Governance				
4.1	Language in which Information Manual/Handbook Available [F No. 1/6/2011-IR dt. 15.4.2013]				
4.1.1	English	Fully Met	14.29	14.29	https://highcourt.cg.gov.in/rti.html
4.1.2	Vernacular/ Local Language	Partially Met	14.29	7.15	https://highcourt.cg.gov.in/
4.2	When was the information Manual/Handbook last updated?[F No. 1/6/2011-IR dt 15.4.2013]				
4.2.1	Last date of Annual updation	Fully Met	28.57	28.57	https://highcourt.cg.gov.in/rti.html

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
4.3	Information available in electronic form[Section 4(1)(b)(xiv)]				
4.3.1	Details of information available in electronic form	Fully Met	9.52	9.52	https://highcourt.cg.gov.in/
4.3.2	Name/ title of the document/record/ other information	Fully Met	9.52	9.52	https://highcourt.cg.gov.in/
4.3.3	Location where available	Fully Met	9.52	9.52	https://highcourt.cg.gov.in/
4.4	Particulars of facilities available to citizen for obtaining information[Section 4(1)(b)(xv)]				
4.4.1	Name & location of the faculty	Not Applicable	0	0	empty
4.4.2	Details of information made available	Not Applicable	0	0	empty
4.4.3	Working hours of the facility	Not Applicable	0	0	empty
4.4.4	Contact person & contact details (Phone, fax email)	Not Applicable	0	0	empty
4.5	Such other information as may be prescribed under Section 4(i) (b)(xvii)				
4.5.1	Grievance redressal mechanism	Fully Met	3.57	3.57	https://highcourt.cg.gov.in/
4.5.2	Details of applications received under RTI and information provided	Fully Met	3.57	3.57	https://highcourt.cg.gov.in/rti.html
4.5.3	List of completed schemes/ projects/ Programmes	Not Applicable	0	0	empty
4.5.4	List of schemes/ projects/ programme underway	Not Applicable	0	0	empty
4.5.5	Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract	Not Applicable	0	0	empty
4.5.6	Annual Report	Fully Met	3.57	3.57	https://highcourt.cg.gov.in/rti/report/rti_report.html
4.5.7	Frequently Asked Question (FAQs)	Not Applicable	0	0	empty
4.5.8	Any other information such as - (a) Citizen's Charter, (b) Result Framework Document (RFD), (c) Six monthly reports on the , (d) Performance against the benchmarks set in the Citizen's Charter	Not Met	3.57	0	empty
4.6	Receipt & Disposal of RTI applications & appeals [F.No 1/6/2011-IR dt. 15.04.2013]				
4.6.1	Details of applications received and disposed	Fully Met	14.29	14.29	https://highcourt.cg.gov.in/rti/report/rti_report.html
4.6.2	Details of appeals received and orders issued	Fully Met	14.29	14.29	https://highcourt.cg.gov.in/rti.html
4.7	Replies to questions asked in the parliament[Section 4(1)(d)(2)]				
4.7.1	Details of questions asked and replies given	Not Applicable	0	0	empty
Total			129	118	
5	Information as may be prescribed				

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
5.1	Such other information as may be prescribed [F.No. 1/2/2016-IR dt. 17.8.2016, F No. 1/6/2011-IR dt. 15.4.2013]				
5.1.1	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Fully Met	20	20.00	https://highcourt.cg.gov.in/rti.html
5.1.2	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out , (b) Report of the audit carried out	Partially Met	20	10.00	https://highcourt.cg.gov.in/rti/report/rti_report.html
5.1.3	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment , (b) Name & Designation of the officers	Fully Met	20	20.00	https://highcourt.cg.gov.in/rti/report/nodal_officer/NODAL_OFFICER.pdf
5.1.4	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Met	20	0	empty
5.1.5	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b) Name & Designation of the Officers	Not Met	20	0	empty
Total			100	50	
6	Information Disclosed on own Initiative				
6.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information				
6.1.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	Fully Met	25	25.00	https://highcourt.cg.gov.in/
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in February, 2009 and included in the Central Secretariat Manual of Office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Publ				
6.2.1	Whether STQC certification obtained and its validity	Not Applicable	0	0	empty
6.2.2	Does the website show the certificate on the Website?	Not Applicable	0	0	empty
Total			25	25	
Grand Total			633	324	